

Government of India have signed contracts for development of the following medium sized fields offered in 1992. The details are given below:

Field	State/Basin	Consortia
Ravva	Krishna Godavari offshore	Videocan Petroleum Ltd. India, Command Petroleum (India) Pty. Ltd., Ravva Oil (Singapore) Pte. Ltd. Singapore
Panna-Mukta	Bombay offshore	Reliance India, Enron Exploration Co. USA
Mid and South Tapti	-do-	Reliance India, Enron Exploration Co. USA

(d) These fields will be developed under production Sharing agreements. ONGC has participation interest of 40% in these ventures. The joint venture will develop the field under production sharing agreements, with royalty, cess and income tax payable to Government apart from a share of profit petroleum from the project coming to Government. The pricing of gas has been based on internationally accepted principles. Government has the first right of refusal in respect of the contractor's share of oil from the project. International price for oil would be paid to the constituents of the contractor, which include ONGC, for their share of oil sold to the Government.

#### Calcutta DD Programmes

683. SHRI HARADHAN ROY :  
SHRI ZAINAL ABEDIN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to make necessary arrangement for relay of second channel programmes of Calcutta Doordarshan by TV Relay Centre at Asansol and Berhampore;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) It is envisaged to set up a Low Power TV Transmitter (LPT) at Murshidabad for relay of Metro Channel (DD-II) programmes. On commissioning, during 1995-96, subject to availability of resources and other infrastructural facilities, this transmitter is expected to provide DD-II coverage to Berhampore. Extension of DD-II programmes to Asansol will however depend on future availability of resources.

#### Oil Refinery

684. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Madras Refinery and the Indian Oil Corporation have signed a memorandum of understanding to establish a oil refinery near Nagapatnam in Tamil Nadu;

(b) if so, the details thereof; and

(c) the time by which it is likely to be established?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Madras Refineries Limited (MRL) and Indian Oil Corporation Ltd. (IOC) have signed a memorandum of understanding to establish an EOU refinery near Nagapatnam in Tamil Nadu, and if found viable, a joint venture would be formed for the purpose.

[Translation]

#### Use of lead free petrol

685. SHRI SATYA DEO SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether several scientists and health experts of United Kingdom and India have described the lead free petrol more harmful than the petrol having lead contents;

(b) if so, whether the Government propose to reconsider its scheme in view of this fact;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) No, Sir. There is a general consensus among scientists that lead free petrol is desirable provided catalytic converters are installed alongwith this in petrol driven vehicles. Generally, unleaded a petrol contains more aromatics which are harmful and use of such petrol without catalytic converter in vehicles is, therefore, not desirable.

[English]

#### Investigation of 'Halla Bol' Agitation

686. SHRI JAGAT VIR SINGH DRONA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any Committee has been set up to investigate the issue of 'Halla Bol' agitation in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Committee has investigated and submitted the report;

(d) if so, the details thereof;

(e) if not, the reasons for delay; and

(f) the action taken/proposed by the Government in this regard?